

**High Court of Judicature at Bombay, Appellate Side
Presentation Form**

Stamp Number /Year :
Registration Number/Year :

#Case Type : Nature : Civil/ Criminal

If Interlocutory Application , Main Matter Details

Case Type : Number : Year:

Petitioner/Plaintiff/Appellant Details

#Name :
(If Organisation/Institution, Provide Code *)

Address :

Nationality : #District :

Occupation : Tel No./Telex No./Fax No. :

Age : Gender: Male/Female Caste:

Email Id :

#Advocate Code*/Name :

Respondent/Defendent/ Details

#Name :
(If Organisation/Institution, Provide Code *)

Address :

Nationality : #District :

Occupation : Tel.No./Telex No./Fax No. :

Age : Gender: Male/Female Caste:

Email Id :

Advocate Code*/Name :

Classification Details

#Act Code1*: Under Section:

Act Code2*: Under Section:

Document Pages : #Bench : Single/DIvision/Full

Valuation for Jurisdiction:

Valuation for Court Fee :

#Subject Category Code*(For Main Case) :

In case of Interlocutory Applications
Purpose :

Fee Details

Memo Fee	:	VP Fee	:
Affidavit Fee	:	CC Fee	:
Additional Fee	:		

Lower Court Details , if any

Court Authority :

Case Type/Number /Year :

Date of Impugned Order/Judgement :

Lower Court Judge Name :
and Designation

In case of Criminal Cases

Conviction Date : Year of Sentence :

Police Station : FIR Number/Year :

Whether copy of caveat files by Respondent/Opponent received by the
Petitioner/Appellant : YES / NO
if YES date of receipt of copy and Caveat Number :

Whether any petition on the above subject has been filed by the
Petitioner/Appellant/Aplicant : YES / NO
if YES , please state the numbers :

Signature of Advocate

Signature & Name of person
presenting for petitioner

Filing Accepted
Signature of Scrutiny Officer

Signature of data entry clerk

*** For Codes Please see the Code Lists**
Fields are Mandatory

Listing Proforma , Bombay High Court

Nature of Urgency :

In Case of Tax Matter

Tax Amount involved in the matter :

Whether reference statement of the case was called for or rejected :

Classification of the Matter

Title of Act/s involved :

Section Article of Statute :

Sub-Sections involved :

Rule involved :

Sub-Classification of Rule :

Point of Law & question of Law :
raised in the case.

Whether the Matters is not to be listed before any Hon'ble Judge ? YES/NO
if yes, State Names :

Particulars of Identical /Connected or similar cases if any :

If yes whether any such cases are decided with citation if any

Whether the petition is against : Interim/Final order/Decree
(Please tick)

Whether a caveat is filed : YES/NO

If yes whether notice has been issued the caveators? :

If Criminal Matter, Please state

Conviction Under which Act & Section :
Sentence Awarded :
Whether Accused has surrendered ? : YES / NO
Sentence already undergone by Accused :

Whether any petition has been previously filed: YES / NO
on the same subject by petitioner/appellant

TO BE FILLED IN CASE OF PENDING CASES

If the matter was already listed in the court

When was it last listed :

What was the Coram :

What was the direction of the Court :

Whether the date has already been fixed by Court/Computer or being
mentioned ? (please tick whichever is appropriate)

Indicate the date fixed :